

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 01

Excise Appeal No. 85949 of 2017

(Arising out of Order-in-Appeal No. SK/17/Th-II/2017 dated 24.01.2017
passed by Commissioner of Central Excise (Appeals), Mumbai-I.)

M/s. Raychem RPG P Ltd

1/62, MG road, off western express highway,
Pst sativali, Vasai (E), Thane-401 208.

.....Appellant

VERSUS

Commissioner of Central Excise, Thane-II

3rd Floor, Navprabhat Chambers, Ranade Road,
Dadar (W), Mumbai-400 028.

.....Respondent

Appearance:

Shri S.S. Gupta, Chartered Accountant for the Appellant

Shri Rajeev Ranjan, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85026/2026

Date of Hearing : 08.01.2026

Date of Decision : 08.01.2026

PER : S.K. MOHANTY

When the matter was called for hearing today, the Ld. Chartered Accountant for the appellant submitted that the appellant has opted under the SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019 and to that effect, has also issued with the SVLDRS-4 Certificate Nos. L130420SV400274 dated 13.04.2020 Since, the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

**(S.K. Mohanty)
Member (Judicial)**

**(M.M. Parthiban)
Member (Technical)**